

FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Sachin Solanki @ Vishu & Ors.

27/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.

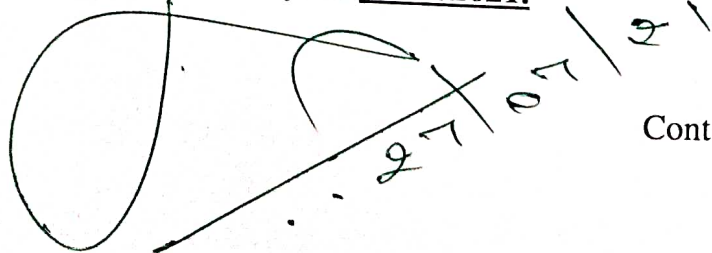
(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Tej Dutt Gaur is present (through V.C.).
Sh. Ghanshyam Kaushik, Ld. Counsel for the accused Sandeep (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Reports received from the Deputy Superintendent and Medical Officer In-charge, Central Jail No.1, Tihar, New Delhi. It is mentioned in the report of Medical Officer In-charge that at present, the condition of the patient/ inmate is stable and receiving all medicines from Central Jail No.1 Dispensary.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused positively, on 09/08/2021.



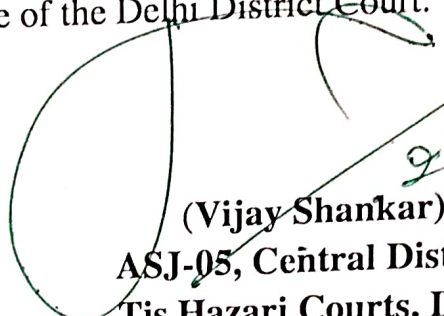
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A copy of this order be sent to the concerned Jail Superintendent through E-mail for compliance and necessary action.

IO is bound down for the next date of hearing i.e. 09/08/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
27/07/2021(G)